

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:269  
ANSWERED ON:23.11.2011  
ACTION AGAINST CORRUPT OFFICERS  
Ahir Shri Hansraj Gangaram

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether Central Bureau of Investigation (CBI) has sought permission for taking action against nearly 165 corrupt officers;
- (b) if so, the details thereof;
- (c) whether in more than 300 cases, the Government officials are found guilty after investigation;
- (d) if so, the details thereof and the reasons for not according permission to CBI for prosecution; and
- (e) the steps taken by the Government for corruption free bureaucracy?

**Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office  
(SHRI V. NARAYANASAMY)

(a) & (b): The CBI seeks sanction for prosecution of Government Servants in respect of Prevention of Corruption Act cases under section 19 of the Prevention of Corruption Act, 1988. As on 31.10.2011, there are 189 number of requests for prosecution sanction pending with various Central Government Ministries/Departments/ State Governments. Details of these cases are enclosed at Annexure 'A'.

(c) & (d): During the year 2011, CBI has filed charge-sheets against 782 public servants in Prevention of Corruption Act cases. According to information furnished by CBI, sanction for prosecution has been denied by different departments in respect of 85 numbers of public servants during the year 2011.

There is no centralized data reflecting the reasons for denial of such sanctions. Such denial is generally based on merits of individual cases by the concerned Disciplinary authority.

(e): Several steps have been taken by the Government to combat corruption and to improve the functioning of Government. These include:-

(i) Issue of Whistle Blowers Resolution, 2004 and the introduction of the Public Interest Disclosure and Protection to Persons making the Disclosure Bill, 2010 in the Parliament;

(ii) Enactment of Right to Information Act, 2005;

(iii) The pro-active involvement of Ministry/Department through Annual Action Plan on Vigilance as a preventive measure;

(iv) Issue of comprehensive instructions on transparency in tendering and contracting process by the CVC;

(v) Issue of instructions by the CVC asking the organizations to adopt Integrity Pact in major Government procurement activities; Similar instructions have been issued by the Central Government on 16th June 2009 advising the State Governments to adopt Integrity Pact in major procurements;

(vi) Introduction of e-Governance and simplification of procedures and systems;

(vii) Issue of Citizen Charters.

(viii) Acceptance of the First Report of the Group of Ministers to consider measures that can be taken by the Government to tackle corruption.

(ix) Introduction of the Lokpal Bill, 2011 in the Lok Sabha.

(x) Ratification of United Nations Convention Against Corruption (UNCAC).

(xi) Introduction of the Prevention of Bribery of Foreign Public Officials and Officials of Public International Organizations Bill, 2011 in the Lok Sabha.

(xii) Introduction of the Judicial Standards and Accountability Bill, 2010 in the Parliament.

(xiii) Placing details of immovable property returns of Members of the All India Services and Group 'A' officers of the Central Government in the public domain.